

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE NINTH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 399 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 17/10/2025 in W. P.No.31797 of 2025. on the file of the High Court.

Between:

The Greater Warangal Municipal Corporation, Rep. by its Commissioner,
Kazipet Circle-II, Hanmakonda District.

**...APPELLANT/RESPONDENT No.2
IN WP.No.31797 OF 2025**

AND

1. Bharat Rashtra Samithi Party, Hanumakonda District, Sy.No.1066,
Hanumakonda Village and Mandal, Rep. by its District President Sri. Dasyam
Vinaya Bhasker.

**...RESPONDENT/WRIT PETITIONER
IN 31797 OF 2026**

2. The District Collector, Hanumakonda District.
3. The Revenue Divisional Officer, Hanumakonda.
4. The Tahsildar, Hanumakonda Mandal.

...RESPONDENTS/RESPONDENTS

5. The State of Telangana, Rep by its Principal Secretary Municipal
Administration and Urban Development Secretariat Hyderabad

...RESPONDENTS

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Interim Orders dt.17.10.2025 in W.P.No.31797 of 2025, until the main Writ Appeal is decided.

**Counsel for the Appellant: SRI S.RAVI, SENIOR COUNSEL FOR SRI PASHAM
MOHITH, SC WARANGAL MUNICIPAL CORP**

**Counsel for the Respondent No.1: SRI J.RAMACHANDRA RAO, SENIOR
COUNSEL FOR SRI S.SANTOSH KUMAR**

**Counsel for the Respondent Nos.2 TO 4: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

**Counsel for the Respondent No.5: Ms. G.BHAVANI, GP FOR MPCL ADMN &
URBAN DEV**

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Appeal No.399 of 2026

Dated: 09.04.2026

Between:

The Greater Warangal Municipal Corporation,
Rep. by its Commissioner, Kazipet Circle-II,
Hanamkonda District.

... Appellant

and

Bharat Rashtra Samithi Party,
Rep., by its district President, Sri Dasyam Vinaya Bhasker,
Hanumakonda District and 4 others.

... Respondents

JUDGMENT:

Mr. S. Ravi, learned Senior Counsel representing Mr. Pasham
Mohith, learned Standing Counsel for Warangal Municipal Corporation,
appears for the appellant.

Mr. J. Ramachandra Rao, learned Senior Counsel represents
Mr. S. Santosh, learned counsel for respondent No.1.

Mr. Muralidhar Reddy Katram, learned Government Pleader for
Revenue appears for respondent Nos.2 to 4.

Ms. G. Bhavani, learned Government Pleader for Municipal
Administration appears for respondent No.5.

2. Against an interim order dated 17.10.2025 passed in W.P.No.31797 of 2025 by the learned writ Court, respondent No.2 therein has preferred the present appeal.
3. Learned Senior Counsel for the appellant Corporation submits that there are three more writ petitions being W.P.Nos.18512 of 2024; 8751 and 3474 of 2025 which relate to the same subject property on which certain constructions have been carried out by respondent No.1/writ petitioner. Subsequent developments have been challenged in the successive writ petitions. The impugned interim order has been passed in one of the writ petitions, whereas it would be in the interest of justice to hear all the four writ petitions together to enable the learned writ Court to have a comprehensive and holistic view of the matter. He, therefore, confines his prayer only for consolidation of the above mentioned three writ petitions in addition to the present writ petition.
4. Upon hearing learned Senior Counsel for respondent No.1/writ petitioner, learned Government Pleaders for the State and Municipal Administration, we find that learned counsel for the parties also have converged on the proposition that it would be proper that all these writ petitions be heard together by the learned writ Court. Learned counsel for the parties also informed that a stay vacate petition has been filed by the

appellant as well as the Revenue department before the learned writ Court against the interim order.

5. In the facts and circumstances noted above, the appeal is disposed of with a direction to the Registry to list all the four writ petitions together before the learned writ Court after obtaining permission from the Hon'ble The Chief Justice on administrative side. The learned writ Court is requested to dispose of the writ petitions as expeditiously as possible. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- P.Ch.NAGABHUSHAMBA
DEPUTY REGISTRAR

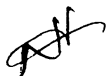
//TRUE COPY//

SECTION OFFICER

To

1. The Registrar (Judicial-I), High Court for the State of Telangana, at Hyderabad.
2. The District Collector, Hanumakonda District.
3. The Revenue Divisional Officer, Hanumakonda.
4. The Tahsildar, Hanumakonda Mandal.
5. The Principal Secretary Municipal Administration and Urban Development Secretariat Hyderabad, State of Telangana.
6. One CC to SRI PASHAM MOHITH, SC WARANGAL MUNICIPAL CORP [OPUC]
7. One CC to SRI S.SANTOSH KUMAR, Advocate [OPUC]
8. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
9. Two CCs to GP FOR MPCL ADMN & URBAN DEV, High Court for the State of Telangana, at Hyderabad. [OUT]
10. Two CD Copies

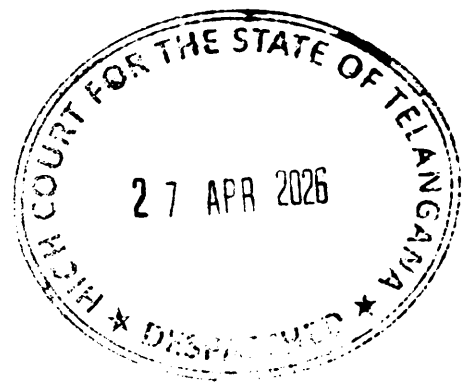
PSK.
TKS



HIGH COURT

DATED: 09/04/2026

**JUDGMENT
WA.No.399 of 2026**



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

(14) NIT
22/4/26.